

[Shri S. Kandappan]

capable of tackling the predicament in which the Orissa State is at present placed. It is precisely because of this reason that I should ask the Government that they should immediately post a Governor who has got the administrative methods and knowledge and who is well-experienced in administrative matters, so that he may take things there in his hand.

Another reason is this; it has been stated during the debate here that the ruling party there is trying to tamper with the situation and trying to exploit the situation for its own party purposes. If the Government is dissolved and if there is a Governor appointed to take up the administration there, it would be better for all parties concerned; they would all be able to co-operate and it would meet the situation in a better way than allowing the Government to continue.

I am not going to plead for elections there. I would rather strongly plead that the Government should seriously consider whether it would not be better to appoint a Governor in Orissa at the present juncture to take over the administration and be in charge of the affairs there till the situation improves and normalcy restored.

The Minister of Law (Shri G. S. Pathak): Sir, I am grateful to the hon. Members who have participated in this debate.

Mr. Speaker: He may continue tomorrow. The House will now take up non-official business.

14.32 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

EIGHTY-NINTH REPORT

Shri Shree Narayan Das (Darbhanga): I beg to move:

"That this House agrees with the Eighty-ninth Report of the

Committee on Private Members' Bills and Resolutions presented to the House on the 11th May, 1966."

Mr. Speaker: The question is:

"That this House agrees with the Eighty-ninth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 11th May, 1966."

The motion was adopted.

14.32 hrs.

CONSTITUTION (AMENDMENT) BILL

(Amendment of the Eighth Schedule)

Shri Abdul Ghani Goni (Jammu and Kashmir): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

Shri Abdul Ghani Goni: I introduce the Bill.

14.33 hrs.

CONSTITUTION (AMENDMENT) BILL*

(Amendment of article 51)

Shri Hari Vishnu Kamath (Hoshangabad): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

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